## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

PETITION NUMBER

: CP/45/CAA/2017

NAME OF THE TRANSFEROR.

: BONFIGLIOLI RENEWABLE POWER CONVERSION

INDIA PVT LTD

NAME OF THE TRANSFERRE

: BONFIGLIOLI TRANSMISSION PVT LTD

**UNDER SECTION** 

: 230

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1) R.RAMARAMY G.V.MOHAN KUMAR

Course for Petitioner

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## **ORDER**

Counsel for the Petitioner present. We have received the report of the R.D. therein it has been stated that the Applicants/Petitioners have not sent the notices to the secured creditors and unsecured creditors. Therefore, the Petitioners are directed to send an individual notice to the secured/unsecured creditors having not less than fifteen days before the next date of hearing and file the proof of sending the same. In case no objection is received by the Companies, an affidavit shall be filed that no objection has been received from the secured/unsecured creditors. Put up on 28.09.2017 at 10.30 A.M.

**MEMBER (TECHNICAL)** 

MEMBER (JUDICIAL)

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